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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

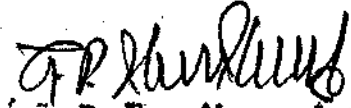
..... New Delhi, the 15th July, 1975.

NOTIFICATION
INCOME-TAX

No. :- 964 : In exercise of the powers conferred by section 126 of the Income-tax Act, 1961 (49 of 1961) the Central Board of Direct Taxes hereby make the following additions to the schedule annexed to its Notification No. I (F.No. 55/233/63-I) dated the 13th May 1964 as amended from time to time.

After the last serial number in the said schedule the following shall be added :					
(1)	(2)	(3)	(4)	(5)	(6)
74.	All Co-operative Societies within the meaning of sub-section 19 of section 2 of the Income-tax Act, 1961 within the area covered by the City of Calcutta and Civil Districts of Howrah and 24-Paraganas other than Housing Societies and Societies carrying on transport business.	Income-tax officer Co-operative Circle Calcutta.	Inspecting Assistant Commissioner of Income-tax who has been appointed to perform the function of an Inspecting Assistant Commissioner of Income-tax in respect of Co-operative Circle, Calcutta.	Appellate Assistant Commissioner of Income- tax who has been invested with powers xxxxxxx to hear app- eals against the decision of the I.T.O. referred to in Column 3.	Commissioner of Income-tax who has been appointed to perform the function of C.I.T. in respect of Co- operative Circle Calcutta.
75.	All Co-operative Housing Societies within the meaning of sub-section 19 of the section 2 of the Income-tax Act, 1961 within the area covered by the City of Calcutta and Civil Districts of Howrah and 24 Paraganas.	Income-tax Officer, Co-operative Housing Circle, Calcutta.	Inspecting Assistant Commissioner of Income-tax who has been appo- inted to perfo- rmed the funct- ion of an Inspecting Assistant Commissioner. of I. Tax in r/o Co-op. Housing Circle	Appell e Assistant Commissioner who has been investe with powers to hear appeals against the decision of I.T.O. ref- erred to in Column 3.	C.I.T. who has been appointed to perform the function of CIT in respect of Co-operative Housing Circle, Calcutta,

This Notification will come into effect from 1st August, 1975.



(T.P. Jhunjhunwala)

Secretary, Central Board of Direct Taxes.

To

The Manager,
Government of India Press,
Mayapuri Ring Road,
(Near Rajouri Garden),
New Delhi.

Copy to :-

1. All Chambers of Commerce.
2. Directors of Inspection (IT)/(RS&P)/Inv.) New Delhi.
3. Director of PM Services (Income-tax) 1st Floor, Aiwan-e-ghalib, Ma e Sundri Lane, New Delhi (5 copies).
4. All Offices & Sections of I.T. Wing of C.B.D.T.
5. Comptroller & Auditor General of India (20 copies).
6. Bulletin Section of Dto. of Inspection (RS&P) New Delhi (5 copies).
7. Director of Training, IIS (Direct Taxes) Staff College, Nagpur (5 copies).
8. Shri P.H. Ramchandani, Joint Secretary, Ministry of Law, Justice & Company Affairs, (Deptt. of Legal Affairs).



(T.P. Jhunjhunwala)

Secretary, Central Board of Direct Taxes.